

Ay

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A.No. 538/92

Badri

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

This application is directed against the transfer order. The applicant earlier approached the Tribunal ~~against~~ against the transfer order. The Tribunal in O.A. No. 203/1992 Badri Vs. Union of India disposed of the application with the direction that the representation of the applicant may be disposed of within three weeks, taking into consideration pleas and difficulties raised by the applicant. The representation was decided and the earlier order was maintained by the Railway Administration. The applicant has again challenged the same on very same grounds that the opposite party No. 4 is <sup>en</sup>mical to the applicant and that harassment of the petitioner is being done. He also contended that the person who has been working for the last 14 years at a particular station has been allowed to stay there while the applicant has 4 years stay and has been transferred.

2. All this matter was to be considered by the respondents. It is still open for the applicant to approach the respondents and the respondents to consider the case of the applicant and there appears to be no ground for interference in the transfer

AS

-2-

order and the application is dismissed. It is open for the applicant to approach the respondents in the light that the person of 14 years' stay has been retained and the applicant having 4 years stay has been transferred. If that be so even after joining of the applicant, respondents can re-consider the matter and transfer him to nearer to Gorakhpur. But for the above observations, the application is otherwise dismissed.

A.M.

V.C.

15.12.92.  
Shakeel/-

Lucknow: Dated: 15.12.92.